

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3702
ANSWERED ON:04.09.2012
CRIME AGAINST DALIT WOMEN
Tanwar Shri Ashok

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any study has been conducted by an NGO from India and Minority Rights Group International, London in Gujarat regarding rise in the cases of crimes by non-dalits on dalit women;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) the total number of such cases registered and the conviction rate achieved during each of the last three years and the current year; and
- (d) the steps taken by the Government to check such cases in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b) Ministry of Home Affairs is not aware of any such report.

(c) As per data provided by the National Crime Records Bureau (NCRB) the details of State/UT wise cases registered, cases chargesheeted, cases convicted, conviction rate, persons arrested, persons chargesheeted and persons convicted under Rape against SC women during 2009-2011 are enclosed at Annexure-I.

(d) As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations.

However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ST to all States / UTs which has stressed issues like: sensitizing the law enforcement machinery thro' well-structured training programmes; improving general awareness about legislations on crimes against SCs/STs, developing a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIRs; identification of atrocity-prone areas for taking preventive measures; and adequate measures rehabilitation of the victims of atrocities.

Ministry of Home Affairs in consultation with Ministry of Social Justice and Empowerment had convened a meeting to discuss on effective implementation of the SCs/STs PoA Act 1989 on 17th April, 2011 at New Delhi which was attended by Chief Ministers and Minister in charge of Social Justice of many States / UTs and other representatives in which steps to make Governmental machinery to be made more responsive and sensitive as well measure for effective implementation and the involvement of all NGOs and Social Organisations to prevent crimes against SCs and STs was decided.